

with improved infrastructure in order to solve the perennial fishermen problem with Sri Lanka?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) No, Sir.

(b) As a Coastal Community Development Programme, Sethusamudram Corporation Limited have prepared Detailed Project Reports (DPRs) for fishing harbour at Thondi and Mookaiyur. The DPRs have been completed and handed over by Sethusamudram Corporation Limited to Tamil Nadu State Government to take further action to implement the projects.

Empowering RLDCs for controlling electricity grids

*152. DR. JANARDHAN WAGHMARE: Will the Minister of POWER be pleased to state:

(a) whether to prevent a repeat of the grid collapse which took place in the recent past, the Central Government has now decided to unveil measures that will legally empower the agencies engaged in regulation and control operations of country's electricity grid;

(b) if so, the details thereof;

(c) whether Regional Load Dispatch Centres (RLDCs) would be given more powers to control over-loading of grids; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Regional Load Dispatch Centres (RLDCs) are empowered to regulate and control the operation of the National Electricity Grid under Section 29 (1) of Electricity Act, 2003 together with Clause 2.3.1 (4) of Indian Electricity Grid Code (IEGC) issued by the Central Electricity Regulatory Commission (CERC). According to these provisions, RLDCs may give direction and exercise such supervision and control as may be required for ensuring the stability of grid operations and for achieving the maximum economy and efficiency in the operation of the power system in the region under its control.

Petitions relating to measures to relieve congestion in real time operation, UI charges and functioning of defense systems have been filed by National Load Dispatch Centre (NLDC) in the CERC to ensure grid stability and security.

CERC *vide* its orders dated 14.6.2012, 30.07.2012 and 17.08.2012 has directed the Northern Region constituents on maintaining grid security of the entire new grid by curbing overdrawals and effecting proper load management by Northern Region constituents in terms of the Indian Electricity Grid Code and the Electricity Act, 2003. CERC has also initiated action against some States for non-compliance of the IEGC.

(c) and (d) At present, Regional Load Despatch Centres (RLDCs) under NLDC are legally empowered to take action to control overloading of the National Transmission Grid. RLDCs are already taking measures in accordance with the IEGC and various Regulations of CERC. Noncompliance of directions of RLDC is also being brought to the notice of the CERC.

The Enquiry Committee set up to inquire into the causes of the July, 2012 Grid Disturbances has recommended that the powers of Load Despatch Centres and Regulatory Commission related to non-compliance of directions and non-payment of UI charges will be reviewed. Appropriate amendments need to be carried out in the Electricity Act, 2003 after such review.

Pricing structure of petroleum products

*153. SHRI KANWAR DEEP SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the current pricing structure of petrol and diesel across the country, component-wise including costs, taxes and subsidies;

(b) whether Government has cut down subsidies on petrol and diesel over the last two years on per litre basis;

(c) if so, the details thereof;

(d) whether such a cut in subsidy has been accompanied by a cut in taxes on these products as well;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI M. VEERAPPA MOILY): (a) The current pricing structure of Petrol and Diesel at Delhi, are as under:—